THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) No, Sir. There is no change in policy. Blankets and Pillows are provided on demand to the passengers in the Economy Class on Domestic sector flights.

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(b) Does not arise in view of (a) above.

## Monitoring of performance of CSR activities

888. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) what is the performance of Corporate Social Responsibility (CSR) activities of the profit-making companies, public sector companies and other private companies, separately in the last two years, since the law came into effect;

(b) whether it is being regularly monitored by Government, if so, the details thereof;

(c) what are the schemes in which CSR activities are engaged by the companies; and

(d) whether the guidelines issued by Government are being followed by companies, or any violations have been reported, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): (a) The year 2014-15 was the first year of implementation of Corporate Social Responsibility (CSR) by companies under Companies Act, 2013. An assessment of CSR expenditure of 4257 companies for the year 2014-15 indicates that 116 Public Sector Undertakings (PSUs) and 1790 Private Sector companies together have spent ₹ 8029 crores during 2014-15 as summarised below:

Sl. No.	Company Type Tota	l companies	No. of Companies with CSR expenditure	No. of Companies with no CSR expenditure	Actual CSR expenditure (in ₹ Crore) (2014-15)
1.	PSUs	169	116	53	2364
2.	Private Sector Companies	4088	1790	2298	5665
	Total	4257	1906	2351	8029

CSR Expenditure during 2014-15 (in ₹ Crore)

(b) and (c) Monitoring of CSR is the responsibility of Board of Directors of a company under the provisions of section 135 of the Act. Ministry of Corporate Affairs has no role to play in this regard. Schedule VII of the Act, enlists various activities that can be undertaken by the companies under their CSR policies.

(d) This Ministry has issued Companies (Corporate Social Responsibility Policy) Rules, 2014 which were notified on 27th February, 2014. No violation has been noticed in case of 4257 companies for which CSR data is available.

## Courses to assist retiring servicemen

889. SHRI MOHD. ALI KHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether there were alleged irregularities in Directorate General of Resettlement (DGR) which assists retiring service personnel with courses for starting a second career for retiring soldiers, if so, details thereof;

(b) whether these courses fit into the criteria of the Ministry of Skill Development, if so, details thereof, if not, reasons therefor;

(c) whether Government has asked DGR to re-design courses as per National Skill Qualification Framework (NSQF), if so, details thereof and progress made; and

(d) whether Government has realised the inconvenience caused to thousands of retiring soldiers because of cancellation of all courses, if so, details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Allegations and complaints received in connection with the functioning of Directorate General of Resettlement (DGR) are investigated/examined and appropriate punitive, administrative and corrective actions are taken as per extant rules. Certain complaints regarding conducting training by the DGR for different courses through training institutes have been received; however, these allegations have not been established.

(b) to (d) The training calendar for the financial years 2015-16 and 2016-17 was approved in February, 2015 and the DGR training courses were being conducted accordingly. Ministry of Defence has entered into a Memorandum of Understanding with Ministry of Skill Development and Entrepreneurship in July, 2015 *vide* which all skill courses of DGR are to be aligned to National Occupational Standards (NOS) by December, 2016. Subsequently, Ministry of Skill Development and Entrepreneurship has issued a Gazette Notification on 8th August, 2015 on Common Norms which is binding to all Government sponsored/funded training programmes with effect from 01.04.2016. The resettlement training courses were temporarily put on hold to align the courses to the new